

**Central Administrative Tribunal  
Principal Bench,  
New Delhi**

**OA No. 1720/2016**

New Delhi this the 26<sup>th</sup> day of May, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

Munshi Ram, age-60 years  
S/o Late Shri Nanak Ram  
Group D Vendor  
R/o 71, South Avenue, New Delhi. ... Applicant

(By Advocate:Mr. M.K.Gaur for Shri U.Srivastava)

**VERSUS**

Union of India through  
1. The General Manager  
North Railway, Baroda House  
New Delhi.

2. The DRM New Delhi  
Estate Entry Road, New Delhi

3. The Senior Divisional Personnel Officer  
O/o the DRM, Northern Railway  
Estate Entry Road, New Delhi. ... Respondents

**ORDER (ORAL)**

**By Hon'ble Mr.V. Ajay Kumar, Member (J)**

Heard the learned proxy counsel for the applicant.

2. The applicant, who retired as Commission Vendor from the Northern Railway, filed the present OA seeking the following reliefs:-

- "(a) Directing the respondents to place the relevant records pertaining to the present OA before their Lordships for the proper adjudication in the matter, in the interest of justice.
- (b) Directing the respondents to consider and finalize the request of the applicant for releasing the retirement benefits including pension also within some stipulated period with all other consequential benefits admissible to the applicant in accordance with the relevant rules and instructions on the subject i.e. the interest on arrears from the date of his entitlement.

- (c) Allowing the O.A. of the applicants with all other consequential benefits and cost.
- (d) Any other fit and proper relief may also be granted to the applicants."

3. It is submitted that the applicant has made Annexure A/7 representation dated 07.11.2015 ventilating his grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the Annexure A/7 representation dated 07.11.2015 of the applicant and pass appropriate reasoned and speaking order thereon within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of this OA, be enclosed to this order.

**(V. AJAY KUMAR)  
Member (J)**

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